

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

105. IA/2732/2024 In C.P. (IB)/461(MB)2021

IN THE MATTER OF

Meena Sakariya

...Petitioner

Vs

HReck Engineers Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA 2732/2024: Adv. Parthvi Ahuja (VC)

ORDER

IA 2732/2024 – Counsel for the applicant prays for a short adjournment so as to seek instructions for withdrawing the present IA as the present IA seeking exclusion/extension gives no reason for the same and the period of CIRP is already beyond 330 days. In view of the request made, adjourned to **15.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/